जब आफिसर्ज रेड करते हैं तो यह बड़े-बड़े बिजनेसमैन पकड़े जाते है लेकिन यह कैसे छूट जाते हैं इसका पता हम को नहीं लगता है। जब वे पकड़े जाते हैं तो दुनियां भर में इसका प्रचार होता है। जो इनको चार्ज शीट दी जाती है उसके बारे में जो रिपोर्ट प्रेस में आती है और जो असल में चार्जेज होते है उनमें भी फर्क होता है। यह फर्क नही होना चाहिये। पकड़े जाने के बाद वे कैसे छूट गये, इसकी भी जानकारी पूरे देश को होनी चाहिये। यह लोग 4, 5, 6 दिन जेल में रहने के बाद कैसे छूट जाते हैं (समय की घंटी) This is an important issue. I will take only a few minutes. ब्लैक मनी और टैक्स इवेडर्ज के बारे में अगर हम को मालूम करना है तो जिसका टैक्स बकाया है आज तक कितने लोगों का करोड़ों रुपया बकाया है कस्टम, एक्साईज इनकम टैक्स या वेल्थ टैक्स का बकाया पड़ा है इस में भी अगर सरकार दम लगा कर कुछ करेगी तो इस माध्यम से बहुत सा पैसा मिलेगा। इसमें इनवाल्व कौन होता है (समय की घंटी)

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Vaghela Saheb. you can speak about it at the time of appropriation. The special mention is over.

श्री शंकर सिंह वाघेला: श्रीमन् हमारे बैंक के अधिकारी इनवाल्व होते हैं, गवर्नमेंट इनवाल्व होती है। इसमें हमारे एक्स फायनेंस मिनिस्टर भी इनवाल्व थे। यह बड़े बड़े घराने हैं, इतने साल तक आपने नहीं किया तो क्या यह काम आप एक साल में पूरा कर लेंगे, इतने साल तक इस मशीनरी ने क्या किया? यह जो बड़े बड़े घराने के लोग पकड़े जाते हैं, मैं यह कहना चाहता हूं कि हमारी फिस्कल पालिसी और टैक्स स्ट्रक्चर ऐसा बनाया जाए जिसमें हमारे ला में जो लूपहोल्ज है . . . (समय की घंटी) इसमें जो लोग पकड़े जाते हैं वे छूट न जाए इसके बारे में कानून में जो लूपहोल्ज हैं उनको दूर किया जाए। इसमें जो इनवाल्व होते हैं आफिसर्ज, पोलिटिशियंस, बिजनेसमैन जो लोग पकड़े जाते हैं और जो हमारी दूसरी पब्लिक अंडर-टेकिंग्ज हैं उनमें भी टेंडर पास करने में लाखों रुपया आफिसर्ज लेते हैं मेरा कहना यह है कि इनके घरों को भी आप रेड करवाइये। इसके बारे में मैंने एक प्रश्न भी पूछा था जिसका जवाब दिया गया कि जांच चल रही है। (समय की घंटी) मेरा कहना यह है कि बड़े बड़े घरानों पर रेड डालने के साथ साथ जो अधिकारी हैं जिनकी सम्पत्ति इनकम से ज्यादा है उनके घरों पर भी रेड डालिये।

THE APPROPRIATION (No. 6) Bill. 1985.

MINISTER OF STATE IN THE MINISTER OF FINANCE (SHRI JANARDHAN POOJARI): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86, as passed by the Lok Sabha be taken into consideration."

Sir, the Bill arises out of the supplementary apropriations charged on the Consolidated Fund of India and demands voted by the Lok Sabha on the 4th December, 1985. These involve gross additional expenditure of Rs. 1,824.66 crores. The additional requirements of Rs. 1,824.66 crores comprise of Rs. 952 crores for transfers to the State Governments, Rs. 12 crores for the Union Territory Governments and Administrations, Rs. 10 crores for External Affairs, Rs. 180.75 crores for release to public sector enterprises, Rs. 550 crores for food and fertilizer subsidies and Rs. 119.91 crores for other items. The details of the supplementary demands are available in the document laid on the Table of the House on 26th November, 1985 in the introductory remarks to supplementary demands. The amount of expenditure charged on the Consolidated Fund of India has been printed as Rs. 300.29 crores. The correct figure which is already reflected in the supplementary demands is Rs. 601.29 crores.

[Shri Janardhan Poojari]

Sir, I move.

The question was proposed.

SHRI MOSTAFA BIN QUASEM (West Bengal): Mr. Vice-Chairman, Sir, as anticipated the Honourable Finance Minister has come forward with the second batch of supplementary demands for grants for the current financial year entailing, as we find, a gross additional expenditure of Rs. 1824.66 crores. The Honourable Minister projects that taking into account the related receipts and recoveries, these demands for grants will involve a net additional expenditure of Rs. 1391.95 crores.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK) in the Chair.

Sir, for 1985-86, the budget deficit stood at an alarming figure of Rs. 3985 crores. Now, when the first batch of supplementary demands for grants was voted by Parliament sometime in August this year, the deficit was Rs, 5,000 crores. And with this second batch of supplementary demands for grants, the deficit is going to cross even Rs. 6,000 crores mark. A cursory glance at the trends in the divergence between the estimated budgetary deficit and the actual budgetary deficit reveals that with this Central Government for the last several years, the actual budgetary deficit in each financial year has always been more than the estimated budget deficit. Taking this fact into consideration, I do not find any reason to believe that the actual budget deficit for the current financial year is going to prove an exception to this trend.

It is our experience in this country that huge deficit budgets did set in inflationary pressures. This second batch of supplementary demands for grants, will its inevitable result of widening the huge budget deficit, I apprehend, is going to aggravate the inflationary prices. I do not know what sort of logic would be floated by the Honourable Finance Minister in his reply to dispel these apprehensions of mine.

Sir, I find in this demand for grants, that an amount of Rs. 192 crores has been allocated for the N.R.E.P. and R.L. G.P. schemes. Out of these 192 crores. Rs. 170 crores is meant to meet the cost of wheat and the remaining Rs. 20 crores to meet the cost of handling and transport charges. This amount of Rs. 192 crores is to be transferred to the State as grants. Now, the necessity of this allocation, as we come to know from the foot-note, emanates from the recent decision of the Government to expand the coverage of NREP and RLGP programmes. What has actually been the extent of expansion of coverage of these schemes during this financial year? The Honourable Finance Minister recently announced the decision of the Government to draw only 1 million tonnes of foodgrains from the surplus foodstocks of our country; and thereby to create only 50 million mandays of work for the current financial year under these two schemes. Now, it is our information that the stockpiles of foodgrains with the Food Corporation of India has already reached 30 million tonnes; and it may reach even 38 or 39 million tonnes and this stock of foodgrains is sufficient enough and I even say, more than sufficient to meet any demand of emergency in a year of drought or even in a year of both drought and flood. This being so, I do not find any reason why the Central Government is sitting tight over these huge stocks of foodgrains and see that they are rottening up in the F.C.I. godown particularly when we have millions of hungry and unemployed people in our country. So, in this connection, our demand is this, and in fact, a demand to this effect was already made in the last meeting of the National Development Council by the Hon'ble Chief Minister of the Government of West Bengal, that atleast, five million tonnes of foodgrains should be utilised each year under the NREP programme. It is such an expanded NREP programme that can make a major dent on unemployment and lead to the creation of a wide array of community assets in our country. I would like to add that this expanded NREP programme may partly solve the problem or it may be a partial answer to the problem of hunger amidts plenty in our country. Next, I find the same allocation has been made by way of relief on account of natural calamities to the States. Sir, it is a fact that by this time of the current financial year, some

of the States have already witnessed devastating floods and some of the States were under the grip of alarming droughts. Now, considering the mode and the quantum of central assistance to the States, it is our experience, that day by day, it is becoming very difficult on the part of the State Governments to meet the challenges of natural calamities—whether it is a case of draught or it is a case of flood. So, our demands is and I would like to submit that providing relief for natural calamities should be a national responsibility and funds needed to meet both the relief costs and to meet the expenses of the rehabilitation and to repair the damages that should be charged entirely on the Union Budget. Sir, without going into details, *I would just like to reiterate, that* for the last several years, because of the Union Government's calculated enchroachments into the area of fiscal operation of the States, all the State Government have been put to a position of continous financial constraints. In this context, I would just like to remind the Hon'ble Minister of the Government's commitment to come forward with a legislation which would enable the State Governments to impose taxation on consignments of goods in the case of inter-State trade and commerce and which would provide a distinct source of revenue to the State Governments. Sir, I would just like to remind the Hon'ble Members that the idea of imposition of consignment tax flowed from the recommendations of the Law Commission in 1982. The 46th amendment to the Constitution was made to this effect. What is more, in November 1983 and then in May, 1984, the then Finance Minister held meetings of the Chief Ministers of the States, the Chief Ministers of States unanimously recommended the imposition of consignment tax and what was left to be done was the Central Government's coming forward with a piece of legislation so that the tax would be imposed. The former Finance Minister gave us an assurance that he would come forward with a piece of legislation. And even the Finance Minister of the present Government continued with that assurance during the last two successive sessions of Parliament. The present session of Parliament is nearing its end and the Finance Minister has not yet been kind enough to come forward with a Bill. I do not know whether the Finance Minister would like to renew the assurance or he is thinking otherwise. I would look for his distinct reaction to this particular point raised by me.

In this connection I would like to remind him of another commitment of the Government, and that is the commitment to phase out freight equalisation. Now I would like to urge upon the hon. Finance Minister, and for that matter, the Government of India, that a time has come when they should be thinking in terms of bringing all the basic raw materials for industrial production under freight equalisation. I do not find any reason which desists them from embarking upon such a policy now. If you are averse to that, I would like to submit, as an alternative—and I repeat, as an alternative—you should fulfil your commitment to phase out freight equalisation. How long a time would you like to consume to fulfil your commitment and thereby for how long a time would you be depriving the States of the entire Eastern Region of the country? Because the present Government, like the previous one, is honouring its commitments more in their breach than in their fulfilment, I oppose this Appropriation (No.6) Bill, 1985. Thank you.

डा० रुद्र प्रताप सिंह (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आपका हृदय से आभारी हूं कि आपने मुझे विनियोग (सं० 6) विधेयक, 1985 पर अपने विचार प्रकट करने का अवसर प्रदान किया है। मैं उसका समर्थन करने को खडा हुआ हूं। निर्धारित समय की सीमा में समस्त अनुदानों की मांगों पर चर्चा कर पाना न तो संभव है और न उचित है कि केवल विभिन्न अनुदानों की मांगों का उल्लेख मात्र किया जाए। अतएव मैं केवल मानव संसाधन मंत्रालय के संस्कृति विभाग की अनुदान की मांग तक ही अपने को सीमित रखूंगा।

मान्यवर, सर्वप्रथम मैं अपने दल के नेता भारत के प्रधान मंत्री परम आदरणीय श्री राजीव गांधी जी को इस बात के

[डा० रुद्र प्रताप सिंह]

लिए बधाई देना चाहूंगा कि उन्होंने मानव संसाधन मंत्रालय की न केवल परिकल्पना की वरन् उसको स्वरूप भी प्रदान किया है। साथ ही उपर्युक्त मंत्रालय में सांस्कृतिक विभाग को रखा गया है। मंत्रालय में सांस्कृति विभाग तथा कला विभाग को भिन्न रखा गया है जबकि माननीय सदन मुझसे सहमत होगा कि कला संस्कृति की ही एक महत्वपूर्ण अंग है। कला को संस्कृति से भिन्न करना एक प्रकार से जीव को शरीर से भिन्न करना है। अतएव प्रशासनिक सुविधा से संस्कृतिरूपी तरुवर पर कुठाराघात नहीं होना चाहिए। कला विभाग को समाप्त करके उसके विषयों को सांस्कृतिक विभाग में सम्मिलित किया जाना सैद्धांतिक तथा व्यावहारिक दोनों दृष्टि से सर्वथा उचित तथा न्यायसंगत है।

श्रीमन्, मैं भारत के महान नेता परम आदरणीय श्री राजीव गांधी जी को इस बात के लिए हृदय के धरातल से बधाई देना चाहता हूं कि उन्होंने चलचित्र अधिनियम 1952 का प्रशासन (क) सार्वजनिक प्रदर्शन के लिए चलचित्रों का केन्द्रीय फिल्म सेन्सर बोर्ड द्वारा परीक्षण एवं प्रमाणन (ख) केन्द्रीय फिल्म सेन्सर बोर्ड सूचना प्रसारण मंत्रालय से निकाल कर मानव संसाधन मंत्रालय के सांस्कृतिक विभाग में सम्मिलित कर दिया है। उनका यह निर्णय इस बात का द्योतक है, इस बात का परिचायक है कि प्रधान मंत्री जी चाहते हैं कि फिल्मों के परीक्षण तथा प्रमाणन के समय भारतीय संस्कृति के दृष्टिकोण को अपनाया जाये। इस सम्बन्ध में मैं सदन का ध्यान एक अत्यन्त महत्वपूर्ण बिन्दु की ओर आकर्षित करना चाहूंगा। अभी भी प्रदर्शन के लिए चलचित्रों की मंजूरी के अधीन विधायन तथा फिल्म जांच समिति की संस्तुति का क्रियान्वयन सूचना प्रसारण मंत्रालय के ही अधीन है। माननीय सदन मुझसे इस बात में सहमत होगा कि यदि उपर्युक्त कार्य सूचना प्रसारण मंत्रालय के अधीन रहेंगे तो उस दशा में केन्द्रीय फिल्म सेंसर बोर्ड का जो कार्य संस्कृति विभाग को जिस दृष्टि से सौंपा गया है वह सर्वथा निरर्थक हो जाएगा। वर्तमान विभाजन के अनुसार सूचना प्रसारण मंत्रालय ही फिल्म जांच समिति की संस्तुतियों को क्रियान्वित करेगा, आवश्यकतानुसार विधायन भी करेगा। संस्कृति विभाग के अधीन केन्द्रीय फिल्म सेंसर बोर्ड उसी के आधार पर परीक्षण एवं प्रमाणन करेगा। इस प्रकार जिस लक्ष्य एवं उद्देश्य से केन्द्रीय फिल्म सेंसर बोर्ड को संस्कृति विभाग के अन्तर्गत लाया गया है वह प्रयोजन ही निष्फल हो जाएगा।

श्रीमन्, अब मैं फिल्म जांच समिति की कुछ संस्तुतियों की ओर माननीय सदन का ध्यान आकर्षित करना चाहता हूं जिन्हें क्रियान्वित किया जा रहा है और किया जाएगा। यह समिति श्री जी० डी० खोसला, भूतपूर्व चीफ जस्टिस, पंजाब की अध्यक्षता में गठित की गई थी। उसकी कुछ संस्तुतियों का मैं यहां उल्लेख करना चाहूंगा।

श्रीमन्, पृष्ठ संख्या 118 पर कहा गया है—

"साहित्य एवं कला में सैक्स और नग्नता को ही अश्लीलता नहीं मान लेना चाहिए जब तक कि और आधार न हो।"

इसी प्रकार पृष्ठ 119 में भी यह कहा गया है:

"यह निश्चय करना कि क्या चीज कलात्मक है, क्या चीज अश्लील यह अदालत का और अंत में सर्वोच्च न्यायालय का काम है। इसलिए इस प्रश्न पर साहित्यिक या अन्य लोगों की गवाही प्रासंगिक नहीं है।"

महोदय, पृष्ठ 123 पर जो कहा गया है वह भी उल्लेखनीय है—

"यदि कहानी में फिल्मांकन में चुंबन या नग्न शरीर का प्रदर्शन दिखाया जाना आवश्यक हैं तो ऐसे दृश्यों को काट न देने का कोई कारण नहीं होना चाहिए बशर्ते ऐसा चित्रण बड़ी सूझ-बूझ तथा सुरुचिपूर्ण ढंग से किया गया हो और कामुक तथा भौंडा न हो।"

ये हैं संस्तुतियों के कुछ उदाहरण जिनके आधार पर मैं कह सकता हूं कि जांच समिति की संस्तुतियां नग्नता के प्रदर्शन के विरोध में न होकर, समर्थन में हैं। वह नग्नता को अश्लीलता भी नहीं मानती हैं। मैं अत्यंत विनम्रतापूर्वक कहना चाहूंगा कि जांच समिति के द्वारा भारतीय संस्कृति के साथ अन्याय ही नहीं बलात्कार किया गया है। मुझे हार्दिक खेद है कि उन्हीं संस्तुतियों के आधार पर सूचना प्रसारण द्वारा केन्द्रीय फिल्म सेंसर बोर्ड को मार्गदर्शी सिद्धान्त दिए गए हैं जिनके आधार पर बोर्ड फिल्मों का परीक्षण तथा प्रमाणन कर रहा है।

मेरा यह निश्चित मत है कि फिल्म जांच समिति की संस्तुतियों के लागू होने से पूर्व फिल्मों में इतनी नग्नता तथा अश्लीलता कदापि नहीं थी जितनी अब लागू होने के पश्चात तीव्र गति के साथ बढ़ती जा रही है। कथा के प्रसंग में समग्रता में सुरुचिपूर्ण ढंग से कलात्मक दृष्टिकोण आदि के आधार पर जो नग्नता तथा अश्लीलता के पहिनावे में छुट दी गई है उसकी ओट में नग्नता तथा अश्लीलता का प्रदर्शन हो रहा है जिसका प्रदर्शन न होने पाए इसके लिए चलचित्र अधिनियम 1952 को स्वीकार किया गया था।

मुझे प्रसन्नता है कि केन्द्रीय फिल्म सेंसर बोर्ड को संस्कृति विभाग के अन्तर्गत लाया गया है। मैं सरकार से अनुरोध करूंगा कि फिल्म जांच समिति की संस्तुतियों के क्रियान्वयन पर रोक तत्काल लगाई जाए। फिल्मों का परीक्षण तथा प्रमाण भारतीय संस्कृति के दृष्टिकोण से किया जाए जिससे फिल्मों से नग्नता तथा अश्लीलता को सदा सर्वदा के लिए विदा किया जा सके। हमको एक विलासी भारत नहीं एक समृद्ध आध्यात्मिक आत्मनिर्भर एवं शक्तिशाली महान भारत का निर्माण करना है भारत की संस्कृति में नारियों को भोग की सामग्री नहीं योग में सहधर्मिणी समझा गया है। कहा गया है-

'यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवता:

श्रीमन् भारत के नवनिर्माण में संस्कृति विभाग अत्यंत महत्वपूर्ण भूमिका का निर्वहन कर सकता है। यह विभाग विश्व समुदाय में भारत की प्रतिष्ठा को बहुत ऊंचा कर सकता है। मैं माननीय वित्त मंत्री जी से अनुरोध करूंगा कि संस्कृति विभाग के लिए अधिक धन का प्रावधान करने की कृपा करें जिससे इस विभाग का कार्य विस्तार हो सके तथा उसके वर्तमान कार्य में सुधार आ सके।

अंत में मैं एक हिन्दी की रुबाई पढ़कर अपनी बात को समाप्त करता हूं-

'दीप से जलना न सीखो दीप से मुस्कान सीखो।
सूर्य से ढलना न सीखो, सूर्य से उत्थान सीखो।
सोचना है हम स्वयं इस चित्र में अंकित कहां हैं।
राह से चलना न सीखो, राह का निर्माण सीखो।

इन शब्दों के साथ मैं अपने चरित्रवान एवं विद्वान वित्त मंत्री एवं वित्त राज्य मंत्री को बधाई देते हुए विनियोग विधेयक का स्वागत करते हुए आपके प्रति कृतज्ञता प्रकट करता हूं।

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Vice-Chairman, Sir, not even a single session will pass without the intervention by our Finance Minister who always moves Appropriation Bills, at least three or four such Appropriation Bills, in between two Budgets. I personally feel that this is the second time that he has come to this House with the Appropriation Bill, just to take the permission of Parliament to withdraw money from the Consolidated Fund of India. It has already been passed by the Lok Sabha.

Of late, Sir, I find from the speeches of the Prime Minister that he wants to develop the electronic industry and he wants to bring our entire country on par with the develop countries of the West. But our Prime Minister has completely forgotten about the size of the population of this country and the population in the

[Shri R. Mohanarangam]

Western countries. According to the latest statistics given by the Government of India itself, we have a population of 75 crores, but, in Australia, we have only 1.5 crores. Likewise, each and every European country has a population of only about two or three crores. Considering the conditions in the Western countries, our Prime Minister wants to convert this country, the entire nation, into an electronic country. But we completely depend on agriculture and more than eighty per cent of our people are completely dependent on agriculture. I appreciate the incentives and encouragement given by our Prime Minister to the electronics industry and other things. while on the one hand I appreciate the incentives and encouragement given by the Prime Minister on the other hand, Sir, I feel that we are completely deceiving eighty per cent of our population in this country who are dependent on agriculture. Whatever has been spent during the past thirty years in the name of Five Year Plans has not been properly distributed. There has been no proper distribution of wealth and there has been no proper distribution of income. In the case of the Seventh Five Year Plan, I find that a sum of Rs. 1,80,000 crores is going to be spent for its implementation. I want to raise certain questions with regard to this. I would like to know whether we would be able to achieve what we exactly want to achieve. At the beginning of every Five Year Plan we used to say that we were going to implement this and that and, after the end of the Plan, we came and confessed to ourselves that we had not achieved what we had expected to achieve because of certain difficulties. Likewise, we are going to do the same thing with regard to this Plan also even after spending about Rs. 1,80,000 crores.

Now, Sir, why did I say at the beginning that there has not been proper distribution of wealth? As a man who comes from the Southern part of the country, I would like to say that if you go through the economic history of the Southern States, particularly of Tamil Nadu to which I belong, page after page, you will find that only 4 per cent of the total investment by the Central has been spent for our State. As far as Tamil Nadu is concerned only four per cent of the total Central investment has been spent, and, therefore after the Seventh Plan, I do not know what exactly we would have received. This may be because of the fact that the Southern States are ruled by non-Congress (I) Governments and that is why we are not given even our due share and only four per cent of the total Central investment is given to us.

Now, Sir, I would like to mention one thing. Some of the industrialists in my State came forward to start certain industries and they approached the Minister of Industry. You see, they were asked to start industries first up Uttar Pradesh. When they told him that the raw materials and other things were available in our State, they were told that unless and until they started at least one industry in U.P., they would not be given any licence. This is the state of affairs that is there now. Not only the Central investment in the Southern States, particularly in Tamil Nadu, is only four per cent of the total investment, but the Central also does not allow the industrialists to start industries when they come forward to do so. Therefore, they are not in a position to start new industries in my State.

Sir, I have to appreciate that the honourable Prime Minister visited Tamil Nadu recently after the floods there. My State was recently ravaged by floods and properties worth more than Rs. 150 crores were completely destroyed or damaged. When we asked for Rs. 140 crores or so, they have been able to sanction only a very meagre amount so far for Tamil Nadu and it is for the Tamil Nadu Government to bear the entire expenditure. Therefore, while speaking on this Appropriation Bill, while taking part in the debate on this Bill, I would request the honourable Prime Minister through the Finance Minister to take speedy steps to give more money for flood relief works in my State.

Recently, Sir, there was a debate on the new textile policy, just a few days back. So many Members mentioned about the very poor conditions of the handloom weavers. Seventy-five lakhs of families are completely dependent on the textile industry in this country, which is only

next to agriculture. As far as my State is concerned, lakhs of people are dependent on this industry for earning their hevlihood and for maintaining their families. We have asked so many times the Central Government, Mr. Finance Minister, that nearly Rs. 9 crores worth of handloom stock are completely without use. It is in the godowns. We have asked our Central Departments to purchase handlooms and we have asked the Railway Department to purchase handlooms. We requested so many Departments to purchase these handlooms only for the benefit of the poor people. Even our Finance Minister can ask me: Mr. Mohanarangam, why are you wearing this shirt instead of the handloom? This is not handloom polyester. So when we Members of Parliament come forward to purchase handloom polyester, why should not the Central departments come forward to purchase handloom from the handloom weavers? There are more than 25 lakhs of people depending upon this industry in that part of the country. They should be given more incentives and a proper treatment.

My friend spoke something about the sick mills. One of the biggest mills in our State, Mettur Mills, is there where 2500 employees are working in that sick mill. I requested the Finance Minister to take up that as a sick industry. If that is done, then 2500 families, along with the family members, will definitely have a high regard for our Finance Minister, our youngest Finance Minister, and they will pray for him. If that is taken over as a sick industry under the blessings of the Government of India, we shall be grateful. I hope he will take a decision on that.

Just a week ago there was a question with regard to industrial backwardness of the country. Our country according to me, is a very forward country. (*Time bell rings*) If you take into account three or four States, my state, as I told you in the beginning, Mr. Vice-Chairman, is a very backward State but we have not been given proper treatment. They have taken a list and statistics as to how far taluks can be branded as bcakward taluks. First, districts they have taken. But not even a single district in Tamil Nadu, which is one of the poorest States in this country, was treated as a backward district. Now I asked him to take up all these things taluk-wise. Even taluk-wise, to my surprise, some of the districts like Chengalpet, South Arcot and some other districts— especially Chengalpet where I come from— not even a single taluk has been taken as a backward taluk in the list prepared by the Government of India. Such things should not be there. We have to give proper treatment for all. Some districts in my State should be considered as backward districts and taluks, so that you will be in a position to benefit them. Thousands of companies will be started and the unemployment problem will definitely be solved in that part of the country.

My friend, Mr. Gurupadaswamy, will definitely cross swords with me. But considering my size he may not come forward to cross swords with me. When I talk of the nationalisation of rivers, I do not mean that the entire thing should be shifted to Tamil Nadu. We do not get proper share. That is why we are engaged in getting the Krishna water through an agreement, an agreement executed by four important States, the heads of four States, Mr. Hegde, Mr. M. G. R., Mr. N. T. Rama Rao and the Maharashtra Chief Minister. (*Time bell rings*) Almost all the Members of Parliament have agreed to this and they were willing to give water to our State whcih does not have sufficient natural resuorces,

As far as drinking water is concerned, we are completely dependent upon other States, especially Krishna in Andhra Pradesh and Karnataka. I hope my friends will also get water from other States.

Considering all these things, one by one, because it is only an Appropriation Bill, I want to tell the hon. Minister, through you, Sir, that there should be proper distribution of wealth. Unless and until we take steps to distribute properly the wealth of this country, a time will come when one part will stand up and say we are branded as second-rate citizens and we should not be branded like that. The entire country is one. There should be

[Shri R. Mohanarangam]

proper distribution of wealth, there should be proper distribution of income. So I will request the authorities to take this account in future.

With these words, I conclude my speech.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Mr. Ram Sevak. Not here. Shri Mirza Irshadbaig.

4 p.m.

श्री मीर्जा इर्शादबेग (गुजरात) : माननीय उपसभाध्यक्ष महोदय केन्द्रीय मंत्री द्वारा प्रस्तावित बजट की जो मांगे थी, उसमें जो आर्थिक मांगों को रखा गया है उसका मैं समर्थन करता हुं महोदय कुछ कुदरती आपदाओं के कारण राज्यो द्वारा अधिक धनराशि की मांग प्रस्तुत है। मान्यवर भारत एक विकासशील राष्ट्र है और विकासशील राष्ट्र की आर्थिक नीति में डेफिसिट अर्थ व्यवस्था तथा थोड़ी सी मात्रा में मुद्रा स्फीती भी संभव है। देश के विकास और राज्यों की मांगों को संतुष्ट करने के लिये केन्द्रीय सरकार अगर कुछ कदम ले और यह जाहिर है कि अगर विकास की ओर हमें देखना है तो हमें इस पर अधिक धनराशि भी खर्च करनी होगी। अधिक धनराशि अगर खर्च करते है तो मुमकिन भी है कि कुछ आवश्यक वस्तुओं के दामों में थोड़ी सी बढ़ोत्तरी भी हो जाय। यहां पर अगर विकास को ध्यान में रखते हुए और ज्यादा देने की कोशिश की गई है और हमारे विपक्षी दलों के मित्रों को इस पर आपत्ति है तो मैं यह कहना चाहूंगा कि विकासशील राष्ट्रो में इसका होना कोई नई वस्तु नहीं है केन्द्रीय बजट में भारत की आर्थिक व्यवस्था का दिशा निर्देश होता है और विकास की भूमिका से देश को निरंतर सक्षम बनाकर आगे बढ़ाने का प्रयास होता है। देश की नई आर्थिक अभिक्रम से मुद्रास्फीति को नियंत्रण में लाने में काफी प्रगती हुई है और इसके लिए मैं मंत्री महोदय को बधाई देना चाहता हूं। मान्यवर डेफिसिट की जो रियायतें उसमें दी गई थी उसमें राजस्व का कोई घाटा नहीं हुआ है बल्कि उससे फायदा हुआ है मान्यवर, प्रत्यक्ष करों की आय में 425.90 करोड़ की बढ़ोतरी हुई है कस्टम एक्साइज में 49/2.56 करोड़ की आय पिछले वर्ष से 1231.64 करोड़ अधिक हुई। यूनियन एक्साइज में 1 41 03.59 करोड़ अक्तूबर तक की वसूली है जो 22 प्रतिशत से 24 प्रतिशत तक बनी। मान्यवर, मैं समझता हूं कि यह ईमानदारी और कार्यक्षम स्वरूप से दृढ़तापूर्वक काम करने का परिणाम है और यह नई नीति सही दिशा का द्योतक भी है। इस वर्ष 28 अरब 10 करोड़ रुपये का निर्यात हुआ और निर्यात बढाने की दिशा में 10 करोड रुपयों से निर्यात विकास कोष की स्थापना से अन्तर्राष्ट्रीय बाजार में भारतीय माल को खपाने में अधिक प्रोत्साहन एवं मार्केट मिल पायेगा, ऐसी हमें आशा है। मान्यवर, मैं यह कहना चाहूंगा कि अन्तर्राष्ट्रीय मार्केट व्यवस्था को और अधिक कार्यक्षम बनाने की दिशा में हमें और अधिक कदम लेने होंगे। मान्यवर, सरकारी पैसों से प्राइवेट सैक्टर में धंधा करने वालों के लिये मैं मांग करता हूं कि उन पर सतत मोनेटरिंग की आवश्यकता है। उनके गलत एडमिनिस्ट्रेशन से देश में लाखों मजदूर परिवारों को जिन्दगी और मौत से खेलना पड़ रहा है और बेकारी की मात्रा भी उन्होंने बढ़ाई है, टैक्सटाइल उद्योग इसका एक दृष्टांत है। ऐसे लोगों की काली सूची तैयार करने की मैं मांग करता हूं और उन्हें किसी भी क्षेत्र में सरकार द्वारा कोई प्रोत्साहन तथा सहायता प्राप्त न हो, ऐसा प्रावधान करने की भी मैं मांग करता हूं। मान्यवर, पर्सनल एक्सीडेन्ट स्कीम से गरीब परिवारों की सहायता होगी। किन्तु मैं मंत्री महोदय से कहना चाहूंगा कि श्रमिकों तथा खेत में काम करने वालों को इससे क्यों दूर रखा गया है। उनको भी इस स्कीम में शामिल करने की मैं मांग करता हूं। अन्य नये उद्योगों की स्थापना की अपेक्षा देश में जितने लघु उद्योग आज सिक बन गये हैं उनकी तरफ और दृष्टिपात किया जाय और उनको सक्षम बनाने की दिशा में उनको और अधिक सहायता देने की मैं मांग करता हूं।

मान्यवर, औद्योगिक लाइसेंस पालिसी के कारण 2 हजार करोड रुपये का इन्वेस्टमैन्ट हुआ और सात सौ प्रोजेक्ट लग चुके

हैं तथा 918 नये प्रोजेक्ट स्वीकृत भी हो चुके हैं तथा 6 हजार करोड रुपये की लागत से तेरह एम० आर० टी० पी० कम्पनी बनी तथा विदेशी सहयोग से 440 यूनिटें स्वीकृत हुई हैं जो औद्योगिक उत्पादन की दर को 8 प्रतिशत तक ले जाने में उपयोगी साबित हो सकेंगी, ऐसा मेरा मानना है ? हमें यह याद रखना होगा कि पिछली पंचवर्षीय योजना में यह मात्रा 6 प्रतिशत रही थी जो कि सातवीं योजना के लक्षांश, 8 प्रतिशत दर के मिलने पर ही सार्थक बन सकेगी । उत्तम उत्पादकता व्यवस्था सम्भावनाओं की मात्रा से बढती है । अधिक उत्पादन की दिशा में तथा रोजगार बढाने के संबंध में बैंकों का अभिगम तथा कार्यदक्षता अधिक कारगर सिद्ध होगी । मान्यवर, 20 सूत्री कार्यक्रम में 12 सूत्र ऐसे है जो सीधे बैंकों से संबंध रखते हैं । सतावीं योजना के लक्ष्य अधिक उत्पादकता तथा अधिक निर्यात पर अवलंबित हैं । भारत का कुल निर्यात 1984-85 में पिछले साल से 20% अधिक हुआ है । 1983-84 में विदेश व्यापार का घाटा जो 5951 करोड़ था वह 1984-85 में घट कर के 5187 करोड रुपये रह गया । स्टेट ट्रेडिंग कारपोरेशन का जो निर्यात था उस में भी बढ़ावा हुआ है और मैं इसके लिये सराहना करता हूं । उस में जो बढोतरी, हुई हैं इस की वजह से हम उत्पादकता की दिशा में एक कदम आगे बढे हैं और इस से निर्यात को और ज्यादा प्रोत्साहन मिलेगा मान्यवर, आज मल्टीनेशनल कम्पनियां देश की आर्थिक व्यवस्था को विषम कर रही हैं । मेरी यह मांग है कि इन तमाम कंपनियों से संबंधित अफसरान और वकर्ज वगैरह तथा उनकी वार्षिक टर्न ओवर जिन-जिन नियमों के अधीन उन्हें लाइसेंस प्राप्त हैं, उन नियमों के वायालेशन संबंधी व्यापक जांच करानी चाहिये । मैं मांग करता हूं कि एक ऐसी जांच कमैटी बना कर के उसकी प्राथमिक रिपोर्ट सदन के अंदर तीन महीने में प्रस्तुत करनी चाहिये जिससे हमारी जो आर्थिक विषमतायें हैं उनको दूर करने में सुविधा प्राप्त होगी । जहां तक किसानों का सवाल है सरकार ने इस दिशा में कुछ कदम उठायें हैं इसके लिये मैं सरकार की सराहना करता हूं । रेपसीड, मस्टर्ड वगैरह में 350 रुपये से 385 रुपये का दाम बढा कर तथा शुगरकेन में प्रति क्विंटल 14 रुपये से 16 रुपये दे कर किसानो को आपने सहायता दी है किन्तु मैं यह कहना चाहूंगा कि आज जो उत्पादन करने वाला किसान है खासकर के शुगरकेन का उत्पादन करने वाला किसान है उसको आज भी पर्याप्त मात्रा में उसके उत्पादन खर्च का मुआवजा नहीं मिलता है । मैं मांग करता हूं कि जैसे कि मैंने पहले भी कहा है हमें यह मालूम है तथा और भी कई कारण ऐसे हैं जिनकी वजह से हम उन्हें अधिक मात्रा में सहायता नहीं दे सकते हैं लेकिन हमारा प्रयत्न इस दिशा में होना चाहिये । मेरी यह मांग है जब तक 25-30 रुपये शुगरकेन का मूल्य किसानों को नहीं दिया जाता है किसान उसके अन्दर अधिक शक्ति से इस का उत्पादन बढाने के काम में आगे नहीं आ सकता है । इस लिये उसको रेमनरेटिव प्राइज दिया जाना चाहिये । सरकार ने एक गलत नीति अख्तियार की है । कपास का जो उत्पादन करने वाला किसान है, पहले भी मैंने कहा था पिछले अगस्त मास में मैंने यह निवेदन किया था कि मंत्री जी ने इस सदन में हमें आश्वासन दिया था कि जो किसान है उनको जो रेमुनेरेटिव प्राइस है सपोर्ट प्राइस से 20% अधिक देने हैं कोशिश करेंगे । माल बाजार मे आ जाता है । तीन महीने हो चुके है और उसके बाद में सरकार ने अपनी घोषणा की है भाव नीति की । मै यह पूछना चाहता हूं कि क्या तीन महीने के पश्चात किसान यह सोचेगा कि मैंने जो बोया था अब मैं कैसे उसको सुधारू । आज देश मे 50% से अधिक उत्पादन लाग स्टेबल कपास का है और सरकार ने अपनी नीति की घोषणा नहीं की है । इसकी वजह से किसानों ने लाग स्टेबल कपास बोया और आज देश में यह आवश्यकता से अधिक मौजूद है । इसके बावजूद भी सरकार ने निर्यात नीति की घोषण नहीं की हैं, सरकार किस-किस अवधि में इस को घोषित करेगी । इसी सदन में हमारे कई माननीय

(श्री मिर्जा इर्शादबेग)
सदस्यों ने और मैंने भी इसी सदन को आगाह किया था कि आने वाले दिनों में कपास का अधिक उत्पादन हो सकता है। इसलिए सरकार को अपनी नीति जाहिर करनी चाहिये। हमने मांग की थी कि जो काटन कारपोरेशन आपने बनाया है वह काटन कारपोरेशन आफ इण्डिया बाजार में तब आती है जब माल आधे से ज्यादा व्यापारियों के पास पहुंच जाता है। इसलिए किसान को जो भाव मिलना चाहिये वह नहीं मिल रहा है। मैं भी एक किसान हूं और मेरे अपने खेत में कपास बोया गया है। आज हमारे घर में माल सड़ रहा है तथा इसे रखने के लिए किसान के पास पर्याप्त साधन नहीं हैं। वे इसको कहां रखें। कपास एक ऐसी चीज है कि एक चिंगारी के गिरने से पूरे साल की कमाई नष्ट हो सकती है। सरकार को बारबार कहा गया कि किसानों की तरफ देखें। मान्यवर, मैं तो यह कहना चाहता हूं कि अधिक से अधिक कपास से हम विदेशी मुद्रा भी कमा सकते हैं। लेकिन मुझे खेद के साथ कहना पड़ता है कि इन्टर नेशनल मारकेट में जाकर, जांचकर हमने नहीं देखा है कि हम इस कपास को कितना आगे बढ़ा सकते हैं, उसमें कैसे इंसेंटिव देकर और नयी चीजें लाकर उसको आगे बढ़ा सकते हैं। मान्यवर, मैं मांग करता हूं कि तत्काल निर्यात नीति की घोषणा होनी चाहिए। सरकार यह जाहिर करे कि कितने टन निर्यात करने की बात कर रहे है। मैं यह भी मांग करूंगा कि हमारा जो निर्यात है उसका माध्यम हमारा कोआपरेटिव सेक्टर होना चाहिए और हमारे कोआपरेटिव के माध्यम से यह निर्यात हमें करना चाहिए।

मान्यवर, राष्ट्रीय यातायात में अंतर्देशीय जलमार्ग अहम रोल अदा कर सकते हैं। इस संबंध मे भगवती समिति तथा राष्ट्रीय यातायात नीति समिति ने गंगा, ब्रह्मपुत्र, सुन्दरवन, माही, गोदावरी, कृष्णा, कावेरी और नर्मदा तथा ताप्ती नदियों को जलमार्ग के लिए रिक्मेंड किया था जिसको सरकार ने सिद्धांततः स्वीकार भी किया है। नर्मदा जो 160 किलोमीटर की लम्बाई में गुजरात में खम्भात की खाड़ी से अखावत में मिलती है उस पर नवागाम में एक बहुलक्ष्य का बांध बन रहा है। यातायात साधनों की कठिनाई के कारण कोयला समय पर उपलब्ध नहीं होता है। यदि इस जलमार्ग को तुरन्त विकसित किया जाये तो मध्य प्रदेश से समय पर कोयला मिल सकता है और विकास की नयी दिशाएं खुल सकती हैं। ताप्ती सूरत से 15 किलोमीटर के अंतर पर हजीरा को मिलती हैं। इन दोनों को सातवीं योजना में सम्मिलित न करने के कारण हमें भारी खेद है। मैं मांग करता हूं कि राज्य सरकार ने जो इन योजनाओं को प्रस्तुत किया है इनको जल्दी से जल्दी अनुमति दें और इन योजनाओं को तत्काल मंजूर करें।

मान्यवर, राष्ट्रीय जल मार्गों के संबंध में, राष्ट्रीय यातायात के संबंध में पिछले वर्षों में अत्यन्त लाभकारी परिणाम मिले हैं खास करके छोटे बंदरों से माल परिवहन के संबंध में। छोटे बंदरों के विकास के लिए सौ प्रतिशत लोन दिलवाने के संबंध में राज्यों के अनुरोध के बारे में नेशनल हार्बर बोर्ड तथा नेशनल पोर्ट ट्रस्ट की पणजी तथा मद्रास की बैठकों में विचार कर यातायात मंत्री जी ने इस संबंध में वचन दिया था। इसको अनिवार्य रूप से इम्प्लीमेंट करना चाहिए। गुजरात के छोटे बंदर देश को अधिक मात्रा में विदेशी मुद्रा कमाकर देते हैं और त्वरित परिवहन से डिस्पैच मनी कमाकर भी देते हैं। गुजरात के बंदर औद्योगिक विवाद तथा मजदूर समस्याओं से परे हैं। तथा महाबंदरों को अपेक्षा सस्ती दर के छोटे बंदर ज्यादा परिवहन की सुविधाएं कराते हैं। गुजरात के पीपो और हजीरा के विकास के रास्ते अधिक सुन्दर हैं तथा बेड़ी वेरावल, ओखा और मांडवी के आधुनिकीकरण की भी आवश्यकता है। 65 करोड़ की मांग इस संबंध में गुजरात सरकार ने रखी है जिसे राष्ट्रीय विकास के संदर्भ में स्वीकार करने की मैं मांग करता हूं।

मान्यवर, भारत सरकार द्वारा सूचित विभिन्न तांत्रिक समितियों एवं कार्यकारी

दलों ने देश में अन्य किसी स्थान से अधिक गुजरात के हजीरा तथा पारादीप को शिपयार्ड बनाने में प्रेफरेंस दिया है। मान्यवर, इसके तत्काल स्वीकार करने तथा इसके विकास करने की मैं मांग करता हूं।

मान्यवर, बहुत समय से गुजरात का एक अहम प्रश्न क्रूड की रायल्टी के संबंध में है। जुलाई, 1981 में क्रूड आयल के भाव प्रति टन 305 रुपये से बढ़कर अब 1182 रुपये हो गये है परंतु 20 प्रतिशत के आधार पर राज्यों को मिलने वाली क्रूड आयल की जो रायल्टी थी उसमें कोई भी बढ़ावा नहीं दिया गया है (समय की घंटी) मान्यवर, दो मिनट में खत्म करता हूं। आज रायल्टी के न मिलने के कारण विकास की कितनी दिशाएं अवरुद्ध हो गयी हैं। मैं खास तौर से सदन का ध्यान आकृष्ट करूंगा और माननीय मंत्री जी से यह कहूंगा कि पैट्रोलियम मंत्रालय को कहें जिससे हो सके तो शक्यातम, त्वरित गति से वे इसका निपटारा करें।

मान्यवर, एक बात की ओर ध्यान दिलाकर मैं अपनी बात खत्म करता हूं। आजकल गुजरात के 16 जिलों के 11723 गांव भयंकर दुष्काल से ग्रस्त हैं। गुजरात में यह परिस्थिति है। एनेलिसिस होने पर मालूम हुआ है कि हमारे सौराष्ट्र के विस्तार में डेढ़ सौ दिन तक पीने को पानी मिल सका है। ऐसी परिस्थिति का निर्माण हुआ है। राज्य के लगभग तमाम जिलों में दक्षिण गुजरात के कुछ जिलों को छोड़ते हुए, राज्य के अधिकांश जिलों में दुष्काल की परिस्थिति है। जो वहां पर केन्द्र की समिति गयी थी और उसके सामने राज्य सरकार ने अपना अहवाल प्रस्तुत किया है तो मैं मांग करता हूं कि तत्काल जितना जल्दी से जल्दी हो सके यह रिलीफ उनको पहुंचाने की कोशिश करें। मैं इसके साथ अपनी बात को खत्म करता हूं और जो रखी गयी मांगे हैं उनका हार्दिक समर्थन करता हूं।

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, for the last three decades, Indian economy has been experiencing contiguous deficit financing. There is no let up to the squandermania adopted by the Government.

When I saw the Appropriation Bill before us, I got the impression, the only inevitable impression, that financial discipline occupied the lowest priority at the hands of the Government. When the Approach Paper for the Seventh Plan was adopted, we thought the deficit financing will be limited to Rs. 10,000 crores during the Plan period. But when I see the present trend, I do not think we stop at that. Even ten thousand crores of deficit financing, according to me, is bad for the economy, bad because deficit financing has been continuing for too long. I wanted a stop to this kind of financial budgeting. I thought at least there will be a short moratorium in respect of deficit financing. But it was not to be.

As I said, if we look at the present trend, the deficit financing may end up at Rs. 15,000 crores even beyond that. I think they are already visualising it at Rs. 15,000 crores in the Seventh Plan.

SHRI JAGESH DESAI (Maharashtra): It is Rs. 14,000 crores.

SHRI M. S. GURUPADASWAMY: It may go beyond it. If I look at the history of deficit financing in the past, it may go beyond it. It is very serious. We do not seem to have the necessary knowledge, the comprehension of deficit financing and its disastrous consequences. When there is a war between two countries, we understand the impact of that war. It is limited for a period. The deficit financing on this scale is worse than war. We are indeed waging a war against the interests and welfare of the people. We are upsetting the economy, the economic growth. We are destroying economic stability and social structure. We are disturbing and distorting the distribution of income and wealth and bring about greater disparities and inequalities. The egalitarian hopes and dreams will have to be postponed and, perhaps, that objectives will remain a dreary dream for this generation. It will upset the tax struc-

[Shri M. S. Gurupadaswamy]

ture. It will upset the price structure. It will disturb and aberrate trade. It is going to affect the whole economy, the whole country, particularly, the poor, the low, the downtrodden, the oppressed, the suppressed, the low and the lost. This has got to be realised by us. When I participated in the debate on the Budget, I warned my friend, Mr. V. P. Singh, that he should not resort to supplementary demands as in the past. There should be proper budgeting, evaluation and assessment of all expenditure and there should be only one Budget in a year, in one financial year and no supplementary Budgets in between. But it was not to be. The same old ailment is troubling us. The same old problem is knocknig at our door. Expenditure, more expenditure. Deficit financing, more deficit financing. One more thing may I add? (*Time-bell rings*) Sir, the economy is already groaning under a high input-output ratio. It has upset our economic apple-cart. Our goods are elbowed out in the foreign markets, because of low quality and high price. This is because of lack of financial discipline. Deficit-financing on a large scale. I need not tell you, Sir, that deficit financing has created a parallel market. What is the use of raiding Kirloskars, this house or that house? You are the author of all this. You are responsible for all this. You have given enormous scope in the economy for a few people to grow rich, rapidly. You have allowed them to grow. Later on, you make a drama of raids and expose them, make them appear as if they are guilty. You are the guilty persons. You created all this. You are responsible. Even a honest man becomes dishonest in this economy.

SHRI N. K. P. SALVE (Maharashtra): Should we allow them to go scot-free?

SHRI M. S. GURUPADASWAMY: I am not telling that. I am only analysing the phenomenon. You are the precursor, the forerunner, the father and mother of the black economy. You are the god father of the black economy, the parallel economy. Today, the parallel economy is more potent, more dynamic and more credible, if I may say so, than the white economy. It is the parallel economy, the black market, the black economy, which has been the cause of our ruin. (*Time bell rings*) Therefore, Sir, I rose to speak with a great feeling of anguish. I am not happy. Do not take it as a criticism. I am just analysing. May I appeal to the Government to put a stop, to put an end, to deficit financing once and for all? Our planned development, our social transformation or economic change, have to be brought about in future by a non-inflationary approach, by giving up, once and for all, deficit financing.

Sir, the price structure is alarming. The other day, the Finance Minister—just two minutes, I will conclude—was saying that the wholesale price index is not showing so much of a disturbing trend. Sir, it is not the wholesale price index which is important for the common man. It is the retail price. The price of essential commodities, the goods of mass consumption, are more important. You cannot bring about stability in prices as long as you resort to deficit financing, reckless expenditure and misapplication of resources. May I say that this thing should not go on? Unfortunately, our friends in the Treasury Benches, like Bourbons in France, have not learnt anything, have not forgotten anything. Inspite of their love, affection and zeal for modernising the economy they are taking the economy to ruins. This is my firm opinion. Thank you.

श्री आनन्द प्रकाश गौतम (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे विनियोग विधेयक 1985 पर अपने विचार प्रकट करने का अवसर दिया।

श्रीमन्, इस विनियोग विधेयक में बहुत सारे मदों पर अनुदानों की मांगों के बारे में उल्लेख है। उन सभी मदों के बारे में कम समय में विचार कर पाना मेरे लिए संभव नहीं है। लेकिन फिर भी कुछ ऐसे बिन्दू हैं जिन पर मैं अपने विचार रखना चाहूंगा, जिनसे आम आदमी का सीधा सम्बन्ध होता है। चूंकि मैं स्वयं एक ग्रामीण अंचल का निवासी हूं, इसलिए मैं अपने विचार उन कुछ मदों और बिन्दुओं के सम्बन्ध में रख रहा हूं।

श्रीमन्, मैं सबसे पहले यह कहना चाहूंगा कि हमारा देश कृषि प्रधान देश है। यहां की 80 प्रतिशत जनता कृषि पर आधारित है। उससे पोषित होती है। सहकारिता एक ऐसा आधार है जिसको लेकर किसान अपनी उपज को अच्छे तरीके से और आधुनिक तकनीकों का इस्तेमाल करके बढ़ा सकता है। मैं आपसे निवेदन करना चाहूंगा कि यदि कृषि के क्षेत्र में सहकारिता को जन आंदोलन के रूप में लागू किया जाए तो निश्चय ही हमारे देश का किसान अच्छा किसान बन सकता है और हमारे देश की उपज इतनी बढ़ सकती है कि हम पड़ोस के दूसरे देशों को भी अपनी मेहनत और अपनी उपज से अनाज उपलब्ध करा सकते हैं। कृषि में काम करने वाले ग्रामीण अंचल के तमाम किसान और मजदूर गांवों में निवास करते हैं। मान्यवर, गांवों का विकास अत्यन्त आवश्यक है। जब तक हम अपने देश के गांवों को विकसित नहीं करते, उनको हम विकास की दिशा में आगे नहीं लाते पूज्य बापू जी के सपनों और स्वर्गीय श्रीमती इंदिरा गांधी जी के सपनों को हम साकार करने में सक्षम नहीं होंगे। मैं चाहूंगा कि ग्रामीण विकास कार्यक्रमों को गांवों में और तेजी से लागू करने की व्यवस्था की जाए। माननीय राजीव गांधी जी के नेतृत्व में हमारी सरकार ने ग्रामीण विकास कार्यक्रमों को गांवों में लागू किया है, निश्चित ही वे लाभकारी योजनाएं हैं 20 सूत्री कार्यक्रम के माध्यम से दी गई —चाहे वह आई आर डी पी की बात हो या एन आर ई पी की बात हो। यह गांव के विकास के लिए ही योजनाएं बनी हुई हैं। मैं आपके माध्यम से मंत्री जी का इस ओर ध्यान दिलाना चाहूंगा कि जब तक इन योजनाओं का पूरा लाभ, जिनके लिए योजनाएं बनी हैं, उन तक नहीं पहुंच पाता तो हमारा सारा परिश्रम और सारी योजनाएं पूरी तरह से सफल नहीं हो पायेंगी। जो ग्रामीण विकास की योजनायें हैं उनको तेजी से लागू किया जाना चाहिए और उनका लाभ ग्रामीण आंचल तक पूरी तरह से सुनिश्चित किया जाना चाहिए, उन गरीबों के लिए जिनके लए ये योजनायें बनाई गई हैं

बहुत बड़ा प्राकृतिक प्रकोप भी हमारे देश पर हुआ। कुछ प्रदेशों में विशेष रूप से उत्तर प्रदेश के बारे में मैं आपका ध्यान दिलाना चाहूंगा कि इस वर्ष भीषण बाढ़ से उत्तर प्रदेश के कुछ जिले बहुत ज्यादा प्रभावित हुए हैं। मैं जिस जिले से आता हूं बाराबंकी जनपद, रेडियो, टेलीविजन से बराबर उसकी सूचना प्रसारित की जाती थी कि हजारों गांव के गांव उसमें साफ हो गए, किसानों की खेती पूरी तरह से बह गई। मैं चाहूंगा कि उनके लिए उर्वरक और बीज के माध्यम से सबसिडी की व्यवस्था अवश्य की जाए। इसी तरह से जो प्रदेश सूखे से पीड़ित हैं उनके लिए भी कुछ इस तरह की योजनाएं कार्यान्वित की जाएं ताकि उनकी अगली फसल, उनका अगला जीवनोपार्जन ठीक से व्यवस्थित हो सके। जैसे हमारे किसानों के लिए, उनके जीवन के उत्थान के लिए तमाम प्रकार की योजनाएं हैं, ग्रामीण औद्योगिकीकरण किया है उस ग्रामीण औद्योगिकीकरण के माध्यम से लघु उद्योगों को और विकसित किया जाना चाहिए और उनको ग्रामीण आंचल तक पहुंचाने की दिशा में सख्ती से लागू करने के लिए कदम उठाने पर विचार करना चाहिए।

एक और चीज हमारे सामने आती है। वह है हमारे देश की बढ़ती हुई आबादी इस विनियोग विधेयक में चिकित्सा और दूसरी चीजों की मांगें उल्लिखित हैं। मैं उन सबका, सारे विधेयक का समर्थन करता हूं। मैं उस दिशा में आप से कहना चाहूंगा कि एक ओर हमारे देश की बढ़ती हुई आबादी जिस तरह से हमारे देश के विकास को जितनी तेजी से निगल रही है उसका अन्दाजा नहीं लगाया जा सकता। यदि हम अपनी बढ़ती हुई आबादी पर नियन्त्रण नहीं कर पाते, या नियन्त्रण करने की दिशा में प्रभावशाली कदम नहीं उठाते तो हमारे देश का विकास शायद उतनी तेजी से आगे नहीं जायेगा जितनी तेजी हमारे प्रधान मंत्री जी चाहते हैं, हमारे मिनिस्टर चाहते हैं। आवश्यक है कि हम अपने स्वास्थ्य मंत्रालय के माध्यम से परिवार नियोजन को जन आंदोलन के रूप में, गांवों तक लागू करने की दिशा में एक स्वैच्छिक आंदोलन और जन आंदोलन के रूप में करने की कोशिश करें।

[श्री आनन्द प्रकाश गौतम]

जहां तक विकास और देश की नीतियों का प्रश्न है, बड़ी अच्छी नीतियां हमारी सरकार की हैं। जब तक इन नीतियों को पूरी तरह से गांव के लोग सुनते और समझते नहीं हैं तब तक उनका पूरा लाभ उठाने के लिए वे सक्षम नहीं हो सकते। मैं सूचना और प्रसारण मंत्रालय से इस बात का निवेदन करूंगा कि वह दूरदर्शन के माध्यम से सरकार की योजनाओं को पूरी तरह से प्रचारित करें ताकि लोग उनको जान सकें। उनको समझ सकें, उनसे लाभ उठाने के लिए तैयार हो सकें।

मान्यवर, इसके साथ ही मैं यह कहना चाहता हूं कि जो गांवों के लोग हैं, चाहे वे अनुसूचित जाति के हों या खेतिहर मजदूर हों, उनके लिए आवास की योजना भी बहुत ही महत्वपूर्ण है। एक ओर सरकार उनके जीविकोपार्जन के लिए उद्योग-धन्धे और उद्यम लगा रही है वहां उनके रहने के लिए आवास का भी प्रबंध कर रही है। जिन लोगों के पास अपनी छत नहीं है, जो झुग्गी-झोंपड़ी वाले हैं उनके लिए हमारी सरकार माननीय श्री राजीव गांधी जी के नेतृत्व में काफी प्रयास कर रही है। सरकार उन लोगों के उत्थान के लिए सराहनीय कदम उठा रही है। उन लोगों के विकास के लिए, उनके आवास के लिए ग्रामीण क्षेत्रों में मकान बनाने की भी योजना है। इस दिशा में उपसभाध्यक्ष महोदय आप के माध्यम से मैं माननीय मंत्री जी से यह अनुरोध करूंगा कि इस तरह की जो कालोनियां बनाई जाती हैं, खास तौर से गांव के स्तर पर जो योजनाएं बनाई जाती हैं, उनमें काफी अनियमितताएं भी होती हैं। मैं चाहता हूं कि उनको दूर करने के लिए बहुत सख्त कदम उठाये जाने चाहिये। उनका पूरा पैसा उन योजनाओं में लगे, इसके लिए कड़े कदम उठाये जाने चाहिये। मैं माननीय वित्त मंत्री जी को धन्यवाद देता हूं और उन्हें बधाई देना चाहता हूं कि हमारे माननीय वित्त मंत्री जी ने और माननीय वित्त राज्य मंत्री जी ने जिस तरह से काले धन की अर्थ व्यवस्था को नष्ट करने के लिए प्रयास किया है, निश्चित रूप से यह एक बड़ा सराहनीय कदम है। काले धन की जो अर्थ व्यवस्था समानांतर हमारे देश में चल रही थी वह हमारे देश के विकास में रोड़े अटका रही थी। अभी पिछले दिनों अचानक छापे मारकर काले धन की चोरी को पकड़ा गया है। काला धन रखने वालों के खिलाफ जो कदम उठाये गये हैं वे निश्चित रूप से बड़े सराहनीय हैं मैं चाहूंगा कि इस दिशा में कुछ और कड़ाई के साथ ध्यान दिया जाना चाहिए और कठोर दंड का प्रावधान किया जाना चाहिए ताकि धन की चोरी करने वालों को काला धन जमा करने की हिम्मत ही न हो।

मैं यह भी कहना चाहूंगा कि जहां हम अपने देश के विकास की ओर ध्यान दे रहे हैं, हमें अपने पड़ोसी देशों के बारे में भी जागरूक रहने की आवश्यकता है। माननीय प्रधान मंत्री जी ने जिस तरह से अपना दौरा किया है उन्होंने जिस तरह से विदेशों की यात्राएं की हैं उन यात्राओं से हम कह सकते है कि वे काफी सफल रही हैं। उन यात्राओं से हम यह कह सकते हैं कि हमारे देश का प्रभाव बढ़ा है। विदेशों में जो हमारे मित्र देश थे उनके साथ हमारी मित्रता और भी प्रगाढ़ हुई है। पड़ोसी देशों के साथ जिनके साथ हमारी मित्रता गहरी नहीं थी उस दिशा में भी काफी प्रयास हुआ है और उनके साथ संबंधों में सुधार हुआ है। उनका जो विरोध था वह भी कम हुआ है। मैं इन सब बातों की सराहना करना चाहूंगा और यह कहना चाहूंगा कि जहां हमारे देश के प्रधान मंत्री जी देश के विकास में रुचि ले रहे हैं वहां विदेशों के साथ हमारे संबंध सुधारने में काफी प्रयास कर रहे हैं। हम सब लोग उनकी इसके लिए सराहना करते हैं। इन शब्दों के साथ मैं प्रस्तुत विधेयक का समर्थन करता हूं। और माननीय वित्त मंत्री जी के प्रति फिर आभार व्यक्त करता हूं, धन्यवाद।

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, a careful look into the present Bill will bring forth the absence of imagination and a certain amount of bankruptcy in the thinking of the Union Government with regard to Centre-State relations. It has been, again

and again, said on the floor of the House and outside that we have to look at the entire problem of allocation of funds between the States and the Union Government from a new perspective. This was the point raised by some of us here while we were discussing the main budget in the month of April|May, 1985. The fact is that, what is the legitimate due share of the States has been appropriated by the Union Government for itself. Then over this period of the year, it goes on throwing some crumbs here and there when the request comes from the State Governments. As a result of this, in all the State Governments, for want of funds, many of the important programmes which are of urgent nature, are either delayed or are not attended to. By this the common man is the worst sufferer in these programmes, who is put to lot of inconveniences, difficulties and pressures. For instance, it has been the misfortune that quite a large number of States in the country today have been suffering either due to droughts or floods or cyclones. These States have been pressing the Union Government that they should come in a big way to help them to tide over the crisis and problems that are being faced by them. Even, unfortunate situations like drought, floods, etc., are benig utilised by the Union Government to say that it has suzerain authority oppression. I am using this only as an illustration.

The Government of Andhra Pradesh has been requesting the Union Government for a sum of Rs. 608 crores to meet the unprecedented drought situation in as many as 22 or 23 districts. The Union Government thought it fit to constantly tell the Members on the floor of the House and outside that they are giving help and so far they gave Rs. 53 crores or so. It was pointed out that this Rs. 53 crores was requested in the previous year and not in the current year. That was not heeded to. Finally, the cat has come out of the bag only today. Now, when there has been a demand for Rs. 608 crores on the part of the Andhra Pradesh Government to tide over the crisis of drought in so many districts where thousands and thousands of people have to migrate and thousands and thousands of cattle had to be slaughtered— they have come forward with a paltry amount of Rs. 32 crores which is too low from any standard. It is being done because the Union Government is supposing that they are having strings to make any State dance to its tunes. Therefore, when I give the example of Andhra Pradesh, same is the case with many other States also. I am not only concerned about Andhra Pradesh, but many other States also. I do not know why the party in power at the Union Government does not realise that the ground beneath its own feet is being drained. They are being pulled from place to Place, because they have not been able to understand the aspirations —understand the hopes—and understand the problems of different regions in the country. Many regions are slipping out of their hands. In spite of that, I do not know why they do not realise the signficance of strengthening the hands of States so that in the times of need, the State Governments are in a position to meet the demands of such needs. Having stated this, let us come to the second important question. This Government has been voicing from the house tops that it is for the common man. This Government has accepted that there are enough buffer stocks of foodgrains today. *(Time bell rings)*

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please conclude.

PROF. C. LAKSHMANNA: When there are large buffer stocks of foodgrains and when there is a drought existing in different parts of the country and the purchasing power of those common men in each State has gone down, I do not know the reason why this Government is not coming forth with a programme of distribution of this existing buffer stock of foodgains o te needy in different States? Only when it sits or only when it wakes up, it comes up with a programme like a subsidy on wheat at Rs. 1.50 for those who are in the tribal areas. So far so good. Congratulations for coming forth with such a programme. But what about those unfortunate brothers and sisters, who are living in different parts of the country, who are not covered in these categories but who are also below the poverty line, who are also hungry today, who are finding no

[Prof. C. Lakshmanna]

employment opportunities and who are also struggling? Why can't you extend the programme to them also I see no reason why the Government should come forth with a programme for these people below the poverty line, who belong to the Scheduled Castes, who belong to the other backward classes and who are suffering? On the top of it, if we have got buffer stocks, there is always a carry-over charges. The larger is the buffer stocks, the geater is the amount that has to be spent in maintaining those buffer stocks. That means, it is an unnecessary expenditure on the exchequer, and the Finance Ministry. On the one hand, the need is not getting his due share of the foodgrains and on the other, the Government is spending more money for maintaining the foodgrains stocks, all the time claiming that we would be able to maintain the level of production of foodgrains. We have reached a level of 150 million tonnes and the claim is that we will be able to maintain this and not only that, by the end of the Seventh Plan, we will also be able to push it up to 280 million tonnes. If that is the case, there will be continuous opportunity for maintaining the buffer stocks at a particular level. Therefore, even from that point of view, there is a need for evolving a programme to meet the needs of the weaker sections like the Schedule Castes and other backward classes etc. who are in the far-flung areas in the countryside.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please sum up.

PROF. C. LAKSHMANNA: Therefore, I was keen that this Government would come forth with programmes for them. Unfortunately, it has not happened. Now, there has been an euphoria running all over the country today. The Finance Minister and the Minister of State in the Finance Department have been coming forth with statements that we have been able to tighten, that we have been able to increase the accruing to the central pool by way of tightening the income tax agencies. For that, I congratulate them but then because you are having euphoria of meeting the possible gap in the Budget, are you again committing another blunder of increasing the quauntum and valume in the Budget? Kindly look to this also.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): Please sum up within a minute.

PROF. C. LAKSHMANNA: Then it is being claimed, figures are being shown to substantiate that the inflation rate has been controlled. For that, the wholesale price index and sometimes the consumer price index are being given out. But you ask any housewife in the country today, and she will have a real story to tell. The housewife in this country today, even if she belongs to the middle class—leave aside the housewife who belongs to the lower class who has to struggle all through the day for adding some money to the family's capacity to meet its needs even the housewife who belongs to the middle class today is being touched by the rise in the prices of essential commodities. Let there be an honest, objective survey conducted in dfferent markets, in different cities and towns in this country. If there is such a survey—there is enough evidence already, but even if they want to be satisfied with objective data—I am pretty sure that we will come to the conclusion that prices are going up as far as the essential commodities are concerned. Therefore, it will be mute satisfaction for anybody to say that we have been able to contain inflation because the wholesale price index does not show that it has been going up. It is exactly like looking at statistics, as one Minister claimed the other day. We know what statistics can do.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please take your seat.

PROF. C. LAKSHMANNA: What it reveals is interesting, but what it conceals is vital. Therefore, please don't depend upon the statistics as presented to you. You please go into the heart of the problem and try to see the problem in its proper perspective, and then tell us if you are satisfied. I am sure, with your consciousness. you will not be satisfied. You are today satisfied because the figures are fed to you and you are gloating over those figures. But once you are able to put your

finger on the pulse, on the exact pulse, I think you will not be satisfied.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): Please finish.

PROF. C. LAKSHMANNA: Therefore, I request the Union Finance Minister to kindly look into these various aspects and also about unemployment. About education, today there is a plethora of meetings held all over the country. I think more money is spent on the meetings than what ultimately will flow into the education budget. We are discussing the new education policy on a document which does not lay down any education policy, except giving a critical analysis of the existing education status in the country. Therefore, in all these aspects, I request the Union Government to kindly grapple with the problems. Don't try to touch the periphery. Please go to the core. And if you are able to go to the core, the whole shape of the budget will be different. And it is my only hope that if not through a supplementary budget, at least in the budget which will come next year, we will be able to reflect the really felt needs of the people and it will be in the direction of meeting the felt needs, which alone can guarantee a path of socialism, to which all of us are wedded through the Constitution. It is our obligation, having taken oath on the Constitution. Therefore, I request the Union Finance Minister not to waver from the socialist path. And in order to fulfil the socialist path, let him be realistic in presenting at least the next budget next year, where the problems of the common man become the central theme of the budget.

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): Professor, please take your seat. Already you have taken double the time.

PROF. C. LAKSHMANNA: I, therefore, request him to kindly consider all these aspects of the budget. Thank you.

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, I rise to support the supplementary demands. While supporting these demands, I would like to present before this House some disturbing trends in implementing our fiscal policy. Sir, fiscal policy does not mean only generating resources. From whom the resources are generated is very important. When we are committed to socialism, we have to see that resources are collected and generated from those who can afford to pay, we have to see that the resources which are generated are applied for public good, for public purposes, to see that by spending those monies on such projects that the people as a whole, especially the weaker sections, can be benefited. With this angle we have to see that the fiscal policy is properly implemented. I am very sorry to say that there are some distrubing trends in mobilising resources and in revenue expenditure. The revenue expenditure which in 1960-61 was 10.9 per cent of the gross domestic product, has gone up to 15.7 per cent in 1975-76 and to 19.9 per cent in 1984-85 whereas the tax ratio has not increased proportionately. Up to the Fifth Five Year Plan there was automatic increase in the tax ratio to the gross domestic product. Not only that. Even the increase in the tax ratio was higher than the gross domestic product. But in the last Five Year Plan we have seen that the tax ratio which in 1960-61 was 9 per cent of the gross national product, has gone up to 15.1 per cent in 1975-76 but in 1984-85 has gone up to only 16.3 per cent, that means a rise of only about 1 per cent. So it comes to only 8 per cent whereas the national product has gone up by 25 per cent. Why is it so? Expenses are going up, the revenue expenditure is going up, by 25 per cent whereas the tax ratio is only 8 per cent. This is a very disturbing trend. Always in economic development the ratio of direct taxes should be more than that of indirect taxes. But here it is reverse. I will give you some figures. Now that we are formulating our long-term fiscal policy at that time we have to see that these disturbing trends are corrected. I am giving these figures only with that end in view. The ratio of direct taxes in 1975-76 was 5. 8 per cent, but in 1983-84 instead of coming up, it has gone down and it has gone down to 4.2 per cent whereas that of indirect taxes has gone up. Instead of the direct taxes going up and the indirect taxes going down, the trend is reversed. And this trend has

[Shri Jagesh Desai]

to be reversed and then only we shall be justified in saying that we are going in for a socialistic society, not otherwise. Not only that. I will give the figures of indirect taxes. The collection in 1975-76 was 11.7 per cent it has gone up in 1980-85 to 14 per cent whereas in direct taxes in 1975-76 it was 3.4 per cent and in 1984-85 it has gone down to 2.3 per cent. That means the direct taxes went down by 50 per cent as compared to 1975-76 and indirect taxes went up by 20 per cent. This trend should be reversed. These are very disturbing figures. In 1975-76 the income from the corporate tax was 2.24, it has gone down in 1983-84. In the case of personal Income-Tax, it was 3.15 per cent and it has gone down to 1.5 per cent which means that it has gone down by more than fifty percent. Why has this happened? Here, Sir, I am very happy because the Finance Minister has recently said that we have to increase the direct tax ratio. I do not know whether it is going to be in the tax structure or in the tax collection. But, for collection purposes, we have to see that we develop such schemes by which the tax ratio in the case of direct taxes goes up. In the Seventh Five Year Plan, I would say, Sir, that they have given a very very modest percentage and they have indicated as to the extent to which it should go up. From 16.3 per cent in 1984-85, they want it to go up to 18.3 per cent. This is a very very modest figure and this target can be achieved. But, as the same time, we have to remember that we have to mobilise resources for our Seventh Plan from our tax revenue and we have to generate about Rs. 8,250 crores. Total additional requirements for the Seventh Plan for the Central sector are to the tune of Rs. 22,490 crores and for the State sector the figure is Rs. 22,212 crores. But for the Central Plan we have mobilise Rs. 8,250 crores more through taxes and herein comes the test of the Finance Minister. Now, Sir, one thing I must tell. The recent raids have made a deep impact on the minds of the businessmen and they feel that the Government now means business. They now feel that since the tax rates have been reduced, they should show their real income. To what extent

5.00 P.M.

they will do this, I do not know and I cannot say. But I do feel very strongly that for generating resources, for 1986-87 assessment year, if these businessmen declare their income in the advance tax returns, in Form No. 29, before tne 15th of December, that is, those whoes accounting year is ending 31st December, 1985 and those whose accounting year is 31st March, 1986, by 15th March, 1986 in their advance tax returns, if they show, under the head "Other sources" any income, that should be accepted. But it should be shown only at the time of filling their advance Income-tax returns. If this is done, it should be accepted so that we can generate resources and the black money which is lying with them the Government can tax. But there should be a condition that it will be only for the assessment year 1986-87 and there should be no penalty levied. The second condition should be that if an individual is assessed, the income cannot be shown in the return of his spouse. If this is not done, then they will declare the income in the returns of their spouses and they will be paying only at lower rates. Their income should be clubbed. Suppose I have an income of forty thousand rupees and I want to declare further income of fifty thousand, the tax should then be levied on ninety thousand rupees. If this is done, I am sure that those who are dishonest and who now feel that the Government means business will come forward to disclose their incomes and pay more tax. By this method, Sir, I think we would be able to generate more resources. I think there is going to be a deficit of Rs. 14,000 crores during the Seventh Plan period. If you take proper action corrective action, I think you will not have to resort to any deficit financing. I am dead against deficit financing. By reducing your revenue expenditure and by increasing your tax ratio in the case of direct taxes, I think, you would be able to generate another fourteen thousand crores of rupees and in the next five years you need not have any kind of deficit financing and the motto of our Finance Minister—he has said recently that there should be 'Zero budgeting'—can be followed and his goal can be achieved.

There is another aspect which I would like to touch upon now and it is with

regard to the consignment tax. We all know what most in the trading companies do. Sir, sales are made orally. If an oil merchant is there, he sells oil to Delhi, to save Central sales-tax, through a commission agent, thereby evading crores and crores of rupees of Central sales-tax. To tackle this, it is a very simple formula: You have only to amend your Sales-tax Act. You have only to change the definition that 'sale' includes sale made on consignment. If this is done, then the State Government will get enough resources for the purpose of the Seventh Five Year Plan. By that method we can generate resources.

Sir, there are many aspects, but I will touch upon one or two. You have provided Rs. 300 crores for the Food Corporation of India in this Supplementary Demand. You could come in the month of July. Perhaps the FCI officers did not give you the correct picture. Why did you not make an allocation, why did you not make that demand, in the July Supplementary Demand, and why have you to come now? It may be that the FCI may not have given you the proper figures. If that is so, you have to punish those officers. Budgeting must be proper. Budgetting should be done at the proper time. At present you have come up for Rs. 300 crores. I think you could have made this demand in your July Supplementary Demand. Something is wrong somewhere. May I request the Minister to find out why at the time it was not done? Because of the inflation and other charges, it may have gone up. All this procurement must have been done before. Why was it necessary to come at this time?

Then, you are giving Rs. 40 crores as loan by ways-and-means advance to the Delhi Transport Corporation. I have no objection. But is it not necessary that we have to see that they function efficiently? What precautions has the Government taken? The BEST in Bombay are running most efficiently, but because of want of funds they are in difficulties. But the Central Government does not want to give them anything. Why is this injustice done to Bombay? It is Bombay which contributes to income-tax, corporation tax and excise duty. But Bombay's interests are not looked after. We have asked for Rs. 1000 crores for Bombay. You are giving only Rs. 25 crores to us. For Calcutta metro the provisions are there. But for Bombay railways you do not want to say anything. Sir, it is very difficult to travel by trains in Bombay. I had given one suggestion, a practical suggestion. You cannot increase the frequency of the trains, but at least you can add more carriages to the trains. There is a report of the Railway Committee of Engineers that instead of 9 carriages there should be 12 carriages on the suburban trains. But nothing has been done. Sir, the Bombay people are harassed. The Bombay people are in much difficulty. I would request the hon. Minister that to the city from which you generate revenue, please give some part. I do not say give them everything. I won't say that. But I would say that many of the workers, are working in factories. They produce goods. These are sold. You get income-tax. State Governments get sales-tax. But their interests you don't look after. There are slums on Central Government land in Bombay. I have time and again said in this House that at least you improve your own slums. The State Government has done it on their land. But the Central Government has not done anything. Please take care of this human aspect. They are also your children. Please take care of your children. Give them sanitation, give them water, give them roads and such other things. Sir, the Bombay city is not only for the people of Maharashtra; it is a national city. Anybody from any part of the country can go anywhere. Nobody can stop him. But the problem of infrastructure, water, transport, etc. which are created should be solved. That is the responsibility of the Central Government. That is why I request that Rs. 1000|- crores which the Maharashtra Government has asked for the city of Bombay must be given. If that is not given, then I would feel that you are doing injustice to the city of Bombay. You must give money to B.E.S.T. So far as the drought situation in Maharashtra is concerned, there is drought every two years. This time the State Government has asked for 525 crores of rupees. Only Rs. 25 crores have been given which is only 5 per cent. I am

[Shri Jagesh Desai]

not able to understand this kind of attiude towards Maharashtra. You must give in full at least for adivasis and tribal areas where drought situation is there. At least for them you give in full. If that is not done, then we won't be going towards *the path* that we have chosen. That is the path of socialism. We have to see that we wipe out the tears from the eyes of the weakest of our section. That will be the socialist policy. That can be done by our fiscal policy, direct taxes policy, indirect taxes, tax structure where you can get the maximum from those who can pay, the business people, the industrialists, etc. It is here that the Government should generate resources and not from the small assesses. With these words, I support the present Bill which has been brought by the hon. Minister.

श्री शंकर सिंह वाघेला (गुजरात) मिस्टर वाइस चेयरमैन, कई महीनों से हमारा अर्थतंत्र तंदरुस्त है ऐसी बातें की जाती हैं । अर्थ तंत्र के बारे में एक गुलाबी चित्र खींचा जाता है । अगर तंदरुस्त तंत्र है तो आप डेफिसिट फाइनेंस का सहारा क्यों लेते हैं । डेफिसिट फाइनेंस का सहारा मीन्स आपका जब बजट पेश हुआ मार्च में तब कोई क्लीग्रर विजन नहीं था कि देश में ऐसा होने वाला है । नेचुरल कलेमिटी के बारे में कोई हिन्दुस्तान के लिए नई बात नहीं है । हर साल यहां सूखा या पानी ज्यादा बहता रहता है, ड्राउट एंड फ्लड हमारे लिए नई बात नहीं है । तो जब बजट पेश किया तब आप का कोई क्लीयर विजन था क्या ? डेफिसिट फाइनेंस बढ़ता है तो अपने आप इन्फ्लेशन बढ़ता है । फिगर्स की जानकारी में मैं नहीं जाना चाहता क्योंकि फिगर्स आपकी जितनी होगी उतना हम भी कोट कह कर बता सकते हैं । आपके आफिसर्स रेडीमेट जो फिगर देंगे आप पढ़ देंगे । व्यावहारिकता में होलसेल प्राइस नहीं बढ़ती है ऐसी बात आप कहते हैं, जिसमें तथ्य भी होते हैं लेकिन रिटेल प्राइस-कैरोसीन, चीनी, चाय, कोल, कपड़ा जो भी बाजार में मिलता हैं, अगर आप उन को खरीदने जाएं तो आपको मालूम पड़ेगा कि भाव बढ़ते ही जा रहे है।

हमारी जो इम्पोर्ट और एक्सपोर्ट की नीति हैं मैं समझता हूं आज दो हजार करोड़ रुपये का घाटा इसमें हो रहा है

[उपसभाध्यक्ष (श्री सन्तोष कुमार साहू) पीठासीन हुए]

बजट में ऐसी सुविधा है कि इम्पोर्ट करने के लिए लोग लाभ उठाते हैं--चाहे इंडस्ट्री को लाभ हो और या अर्थतंत्र को लाभ हो । कई सालों से मैं सुनता आ रहा हूं कि देश टेक-आफ स्टेज पार करके आगे बढ़ गया है । आज भी डवलोंपिग के लिए टेकआफ स्टेज को सुन रहा हूं । आज भी डेफिसिट फाइनेंस के सहारे जो आम आदमी जीता है हिन्तुस्तान में आप उसको मार रहे हैं । आप लकड़ी से नहीं मारते बल्कि भाव बढ़ोतरी करके मारते हैं । सामान्य आदमी कम्पलेट करने तो यहां आ नहीं सकता । प्राइस राइज की चर्चा इस हाउस में और लोक सभा में हो चुकी है । बहुत से माननीय सदस्यों ने यह बात कही थी कि प्राइस राइज है । हमारी डेफिसिट फाइनेंस की जो पालिसी है उसमें रिजर्व मनी, मनी मल्टीपलाई हो कर मनी सप्लाई जा बढ़ती है । इससे आप कुछ भी करें इंफलेशन बढ़ा है और अगर इंफलेशन बढ़ेगा तो प्राइसेज भी बढ़ेंगे । आप जानते हैं कि हमारे देश में 50 फीसदी लोग गरीबी की रेखा के नीचे रहते हैं । लेकिन आप अपने अर्थतंत्र को कैपिडैलिज्म की ओर घसीटते जा रहे हैं । इसलिए पी० एम० की या हमारे वित्त मंत्री की अर्थ व्यवस्था में नीतियां स्पष्ट होनी चाहिए । आपका इंटेशन साफ होना चाहिए । अभी जो आपकी अर्थ व्यवस्था चल रही है, दो साल के बाद आप इस पालिसी से यह पायेंगे कि हमारा देश कैपिटेलिज्म की तरफ जा रहा है और एक कैपिटेलिस्ट कन्ट्री बनता जा रहा है । आप 21वीं सदी में जाने की बात करते हैं। 21वीं सदी में जाने के लिए लोगों का मानसिक स्तर भी तैयार होना चाहिए । 21वीं सदी क्या है ? डवलप्पड इकनोमी क्या है । आप कोई भी मुल्क देखिए,

चाहे वे डेवलप्ड कन्ट्रीज हों या डेवलपिंग कन्ट्रीज हों, उनकी स्थिति आज क्या है ? आप चाहे पेरिस कंवेंशन पर सिग्नेचर कीजिए, लेकिन आप मल्टी नेशनल्स को पूरा देश बेचते जा रहे हैं । इसलिए मैं आपसे अनुरोध करूंगा कि हमारा देश गांवों में बसता है । हमारी एग्रीकल्चरल इकनोमी है । हमारे देश का सामान्य आदमी गांवों में रहता है । हमारे देश में जो गरीब लोग हैं जिनकी संख्या 40 करोड़ से भी ज्यादा है, उनके बारे में आप चिन्ता कीजिए ।

वाइस-चेयरमैन महोदय, हमारे देश में बेरोजगारी बढ़ती जा रही है । लोगों को काम नहीं मिलता है । हमारे देश की जो नवयुवक शक्ति है उसका उपयोग कैसे किया जाय, इस पर विचार करने की जरूरत है । मैं स्पेशल मेंशन कर रहा था, लेकिन मुझे अपनी बात पूरी नहीं करने दी गई । मैं यह कहना चाहता हूं कि केवल बम्बई शहर ही आपका जो डेफिसिट फाइनेन्स है उसको पूरा कर सकता है । आज आवश्यकता इस बात की है कि जो लोग टेक्स इवैजन करते हैं उनके खिलाफ आप सख्त कदम उठाइये । आपका एक साल का जो डेफिसिट फाइनेंसिंग है वह केवल बम्बई शहर पूरा कर सकता है । जो लोग ऊंचा रहन-सहन रखते हैं उनके खिलाफ कदम उठाने की जरूरत है । जो बड़े घराने है, जो टैक्स इवेजन करते हैं, उनके खिलाफ एक्शन लेने की जरूरत है । इसलिए मैं माननीय मंत्री से निवेदन करूंगा कि आप टेक्सों का इवेजन करने वालों से टैक्स वसूल कीजिये । अगर आप ऐसा करेंगे तो आपको इस प्रकार से यह एप्रोप्रिएशन बिल लाने की जरूरत नहीं पड़ेगी । आपको अपने टैक्स स्ट्रक्चर को सुधारना होगा । हमारे गुजरात में एक अलग शिपयार्ड है । उनके खिलाफ जब एक्साइज और कस्टम एक्ट के अधीन कार्यवाही की गई तो वह कहने लगे कि आप हमारे से जितना रुपया लेना चाहते है, वह लीजिये, हम तमाम रुपया देने के लिए तैयार है, लेकिन हमारे खिलाफ एक्शन मत लीजिये। आज हमारे देश में टैक्स वसूल करने की मशीनरी को सुधारने की जरूरत है और प्रोडक्टिविटी को बढ़ाने की जरूरत है । आप लोगों को हैरास मत कीजिये । टैक्स वसूल करने में जो लूपहोल्स हैं उनको दूर कीजिये । आप टैक्स देने वालों को हैरास नहीं करेंगे तो वे खुशी से टैक्स देंगे और सरकार की मदद करेंगे । इसलिए हमारे आफिसरों के एटीट्यूट में परिवर्तन लाने की जरूरत है । इसी प्रकार से स्मगलिंग के बारे में भी कदम उठाने की जरूरत है । आपने इस दिशा में जो कदम उठाये हैं उनसे स्मगलिंग कम नहीं हुआ है । स्मगलिंग आज भी देश में बढ़ रहा है । सोना, चांदी, और अफीम आदि का स्मगलिंग बढ़ रहा है । इस दिशा में कड़ाई से कदम उठाने की जरूरत है । इसी प्रकार से ब्लैक मनी को भी समाप्त करने की जरूरत है । पोलिटिकल पार्टीज इलेक्शन के लिए पैसा लेती है । अगर सरकार एक केन्डीडेट को मदद करे तो उसको इंडस्ट्रियलिस्ट्स के पास जाने की आवश्यकता नही रहेगी । मैं चाहता हूं कि हमारे वित्त मंत्री जी इन बातों की तरफ ध्यान देंगे । आखिर में मैं हमारे गुजरात के मित्र श्री मीर्जा ईर्शाद बेग ने जो कहा कि गुजरात में ड्राउट है और वहां लोग पशुओं को तिलक लगाकर, एक माला उनके गले में डालकर छोड़ देते है । कहां वे पानी पीयेंगे, कहां खाना खायेंगे कुछ पता नहीं । जो काश्तकार हैं, किसान हैं वे उन पर तिलक लगाते हैं, चाहे वह गाय हो, भैंस हों या भेड़ हो उनको तिलक लगाकर कुदरत के भरोसे छोड़ देते हैं और कोई उनको देखने वाला नहीं है । कत्लखाने के लोग जो होते हैं वे उनको पकड़ लेते हैं और ट्रकों में भरकर ले जाते हैं और उन पर बोर्ड लगाते हैं कि हम महाजन के लोग हैं और इनको पालने के लिये एक जगह से दूसरी जगह ले जा रहे है । लेकिन वे उनको कत्ल खाने में ले जाते हैं । आज वहां पर पीने के पानी के अभाव में बड़े बड़े शहरों के खाली होने की नौबत आ गई है । गुजरात में सौराष्ट्र और कच्छ के इलाके में धरती के नीचे पानी नहीं है । अगर वहां पर धरती के निये पानी नही है तो जितना भी रुपया दें, बड़े-बड़े पत्थरों को तोड़ने के लिये रिग

[श्री शंकर सिंह वाघेला]

दें, लेकिन अन्दर में कुछ निकलने वाला नहीं है। इसके लिये आपको समुद्र से पाइप लाइन उनको देनी चाहिए ताकि इस समस्या का परमानेन्ट सोल्यूशन निकल सके। इसके लिये गुजरात गवर्नमेन्ट ने जो मदद मांगी है, मैं आपसे निवेदन करना चाहता हूं कि वह मदद आप उनको दीजिये। हमारे आठवें फाइनेंस कमीशन ने कहा कि जो इलाके सूखे और फलड से प्रभावित है 50 प्रतिशत उनको मदद देनी चाहिए। आपने कंडीशन रखी है कि गुजरात की प्लान में से रुपया काटा जायेगा। माननीय वित्त मंत्री जी फाइनेंस कमीशन के हिसाब से भी 50 प्रतिशत अनुदान दिया जाना चाहिए ताकि वे उन इलाकों में जहां पानी नहीं हैं, इसका इनजाम कर सकें और जितनी भी गुजरात सरकार की डिमांड है उसको पूरा करें, यह मेरी आपसे प्रार्थना है।

माननीय वाइस चेयरमैन साहब, ये हमारे जो पब्लिक अंडरटेकिंग्स हैं, आप इतना रुपया इन पर खर्च करते हैं, एन०टी०सी०, है, कोल इंडिया है, एफ०सी०आई० है, कितने नाम आपको गिनाऊं, ये करोड़ों रुपया जो पब्लिक के खून पसीने से आया होता है, टैक्स के द्वारा सरकार लेती है, उस पैसे को वहां के आफिसर अपनी रंगरेलियों में उड़ा देते है। जो पब्लिक अंडरटेकिंग्स हैं, जो कोआपरेटिव्स हैं वहां पैसे का दुरुपयोग होता है। वे संस्थायें करोड़ों रुपये के नुकसान में चलती हैं। इसलिये मैं चाहता हूं कि कारपोरेशन में जो वहां एम०डी० है, या चेयरमैन है उसको आप खींचिये और पूछिये कि उन्होंने तीन साल तक क्या किया। ऐसे कुछ आफिसर उनके ऊपर लगाइये जो इन चीजों को देखें और उनको यह जिम्मेदारी सौंपे कि अगर उनकी एम०डी० शिप में, उनकी चेयरमैनशिप में इंस्टीट्यूट घाटे में चलेगा तो उनसे इसका हिसाब मांगा जायेगा और जितने हमारे रेड में लगने वाले आफिसर हैं बड़े-बड़े आफिसर और बड़े-बड़े पोलीटीशियन हैं वे भी इसमें इन्वाल्व होते हैं, बड़े-बड़े बिजनेसमैन भी इसमें इन्वाल्व होते हैं। अगर आप इन तीनों को पकड़ेंगे तो करोड़ों रुपये, एक लाख नहीं, दो लाख नहीं, पांच लाख नहीं बल्कि करोड़ों आपको बिजनेसमैन से मिलेगा, हमारे बड़े-बड़े ब्यूरोक्रेट्स में मिलेगा। आफिसरों को क्या तनख्वाह होती है लेकिन उनके रिश्तेदारों को आप देखिये। एक पुलिस आफिसर का 10 लाख का बंगला होता है, तीन-चार ट्रक उसके चलते हैं। एक मैनेजिंग डाइरेक्टर जो है उसके पास सौ, दो सौ तोला सोना होता है और उसके रिश्तेदारों के नाम पर फ्लैट्स होते हैं। ऐसे लोगों के पीछे इंटेलीजेंस और सी० बी० आई० को लगाइये कि कितने आफिसर ऐसे हैं जिन्होंने पांच साल की सर्विस में एकदम पैसा बनाया है। इस काम में पोलीटीशियन भी होते हैं, बिजनेसमैन भी होते हैं और आफिसर भी होते हैं और इन बिजनेसमैनों के एजेन्ट आई०ए०एस० आफिसरों तथा अन्य बड़े आफिसरों के साथ मिले होते हैं तो कौन से लोग इसके साथ मिले हुए हैं इनको भी आप इन्क्वायरी कीजिये।

आखिर में, आप जो बात करते हैं वह समाजवाद की करते हैं, सूत्र समाजवाद का होता है लेकिन हमारी इंडस्ट्री का डेवलपमेन्ट कैपटलिस्ट की ओर जा रहा है। जो यह आपका कैपटलिस्टिक रवैया है यह दो साल के बाद मालूम होगा। जैसे अभी हमारे पी०एम० जापान गये थे। वहां कुछ एग्रीमेंट हुए। जापान में अमरीका ने भी एग्रीमेंट किया था। दो साल के बाद अमरीका रोने लगा कि जापान के साथ हमने क्या किया। अमरीका की पूरी टेक्नोलोजी जापान ने हड़प कर ली। जापान के साथ हमारा भी एग्रीमेंट हुआ है, हमारी इंडस्ट्री का डवलपमेंट होना चाहिये, टेक्नोलोजी का डवलपमेंट होना चाहिये। इसको हर 6 महीने में एक बार रिव्यू किया जाना चाहिये ताकि आगे चल कर तकलीफ न हो। यदि दो साल के बाद मालूम होगा तब तो बहुत देर हो जाएगी। इसलिए मैं हमारे वित्त मंत्री जी से प्रार्थना करता हूं कि यह जो डेफिसिट फायनेंसिग की बात इन्होंने कही है अल्टीमेटली वे इसका बचाव करेंगे कि इससे कुछ होने वाला

नही है मैं यह कहना चाहता हूं कि इससे कामन मैन के ऊपर इनफ्लेशन बढ़ने वाला है एक अच्छे विज़न वाला वित्त मंत्री कभी डेफिसिट फायनेंसिग में नहीं जाता है। आप भी ऐसा एश्योरेंस देंगे कि जब तक आप रहेंगे तब तक डेफिसिट फायनेंसिग का सहारा नहीं लेंगे। प्राइस राइज़ के बारे में भी आप बचाव करेंगे लेकिन रियल्टी जो है बढ़ती हुई कीमतों को जितना भी आप कंट्रोल करें लेकिन आम आदमी और फिक्स्ड इनकम वाले जो लोग हैं उनको आप राहत देंगे। मेरी आप से प्रार्थना है कि हमारी जो कारपोरेशंस हैं जिनमें घाटा चल रहा है इनके आफिसर्ज़ के बारे में और घाटा फिर से न हो इसका भी आप इन्तजाम करेंगे और पूरे देश को फायदा करेंगे तो मैं समझता हूं कि आपको डेफिसिट फायनेंसिग करने और एप्रोप्रियेशन बिल लाने की आवश्यकता ही नहीं पड़ेगी। धन्यवाद।

SHRI RAOOF VALIULLAH (Gujarat): Mr. Vice-Chairman, I rise to support the second batch of the Supplementary Demand for Grants brought to this House by the hon. Minister of State for Finance. I would like to mention a few of these Demand and then go on for the general assessment and my suggestions in the economic field.

Following the decision to allocate additional ten lakh tonnes of wheat, Rs. 192 crores will be required for grants to State Governments. I am very happy that an additional employment of the order of 35.30 million mandays is expected to be generated by this. I welcome the step taken by the Government which I think is in the right direction. This will augment the anti-poverty programme. But, Sir, while seeing the other demands, I cannot understand as to how the Minister while replying to the debate on the same Appropriation Bill in the Lok Sabha the other day said that genuine demand of the States for disaster relief have been met. I do not understand what is the basis of the Minister's reply in the Lok Sabha. As I understand, Rs. 45 crores have been asked for because the committees that went to each State to assess the situation have yet to submit their report. The reports may have come but they are lying with the Planning Commission and after that the Minister in the other House says that all the genuine demands of the States have been met. I from Gujarat know very well that a Master Plan of Rs. 410 crores has been submitted; other State Governments have submitted their plans and nothing has come so far. I would like the Minister to clarify. My friend from Andhra Pradesh mentioned that the Minister in reply said that Rs. 53 crores have been allocated to Andhra Pradesh. It has today come down to Rs. 31 crores. I would like to know what he has given to Gujarat. We know that half the country today is reeling under the impact of natural calamities. Either they are in the form of flood, drought or cyclone. The Central team....

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Mr. Valiullah, you would like to finish today or continue tomorrow

SHRI RAOOF VALIULLAH: I will continue tomorrow.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): The House is now adjourned till 11A.M. tomorrow.

The House then adjourned at thirty-one minutes past five of the clock till eleven of the clock on Thursday, the 12th December, 1985.